

[Shri P. C. Sethi]

asking for dollars, etc. against our S.D.R.'s. At that time, we will have to honour our obligation, just as now we will be exercising our rights. There are certain limits and conditions laid down in the scheme in Article XXV, section 4, which governs this. There is no question of Government imposing further limits on them.

Thus, at all stages, the scheme itself clearly defines the limits for acquisition of S.D.R.'s and it is not desirable or necessary to impose other limits.

In view of this, I request the hon. member not to press his amendment.

SHRI LOBO PRABHU : I am not pressing it.

MR. CHAIRMAN : Does the hon. member have the leave of the House to withdraw his amendment ?

HON. MEMBERS : Yes.

Amendment No. 2 was, by leave, withdrawn.

MR. CHAIRMAN : The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI : I beg to move :

"That the Bill be passed".

MR. SPEAKER : The question is :

"That the Bill be passed".

The motion was adopted.

15.28 hrs.

THE SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, on behalf of Shri K. S. Ramaswamy I beg to move :

"That the Bill further to amend the

Salaries and Allowances of Ministers Act, 1952, be taken into consideration."

This is a small Bill which provides for a small increase in the period for which a minister can retain his residence on demission of his office or for which his family can retain the residence in the event of his death. At present, a minister is entitled to occupy the residence only for 15 days after he demits his office. By this Bill, we would be extending this period to one month. We are also providing that in the event of his death, his family can retain the house for two months without payment and for a further period of one month on the payment of usual rent. This has been providing only to enable the minister's family to wind up their establishment. Sometimes it is also difficult for a minister who demits his office to find suitable accommodation after that. Therefore, this small amending Bill, which is pending for the last three years, has been brought before the House and I hope this non-controversial measure would be unanimously accepted by the House.

MR. CHAIRMAN : It is now 3.30 and we will take up private members' business.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fifty-Fourth Report

SHRI D. R. PARMAR (Patan) : I beg to move :

"That this House do agree with the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th November, 1969."

MR. CHAIRMAN : The question is :

"That this House do agree with the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th November, 1969."

The motion was adopted.